

granted had expired in July 2011 itself, through this belated Application filed in the month of October 2011.

While we record our displeasure over the lack of diligence on the part of the Commission to comply with our Order in time and the Commission's failure to give any explanation between 11.01.2011, the date of the Judgment of this Tribunal and 3.05.2011, the date of initiation of *suo-moto* proceedings, we feel that as a last chance, we could grant some more time.

Accordingly, the time is granted up to 28.03.2012 to complete the process. We hope that at least this Order would be complied with sincerely without filing any application seeking for extension of further time in future.

With the above observations, the Application is disposed of.

(Justice P.S. Datta)
Judicial Member
Ts/ss

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson